

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1089/2011

MOHD.MUSLIM &amp; ANR.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH(NOW UTTARAKHAND)

Respondent(s)

IA No. 24980/2021 - GRANT OF BAIL)

Date : 16-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) Mr. Prafulla kumar Behera, Adv.  
Mr. S. S. Nehra, AOR  
Mr. Vikrant Nehra, Adv.  
Mr. Vijay Laxmi Goel, Adv.  
Ms. Saloni Singh, Adv.  
Ms. Aashi Gupta, Adv.

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR  
Mr. Ashutosh Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E RIA No. 24980/2021

We are informed that the applicant (appellant No. 2) has since expired. Hence, nothing survives for consideration in this application for bail.

In view of death of appellant No.2, the appeal qua appellant No.2 abates.

The application for bail is disposed of accordingly.

(DEEPAK SINGH)  
COURT MASTER (SH)(VIDYA NEGI)  
COURT MASTER (NSH)

